

33

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 347/2000

IN

OA No. 1686/95

New Delhi: this the 21st day of MARCH, 2001

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

N.C.Verma,
Ex. Superintendent,
Govt. of Delhi,
298, RPS Flats,

Madangir,
New Delhi.

.....Petitioner

(By Advocate: Shri D.S.Garg)

Versus

1. Shri P.S.Bhatnagar,
Chief Secretary,
Govt. of NCT of Delhi,
5, Alipur Road,
Delhi.

2. Shri Gopal Dixit,
Secretary-cum-Director of Social Welfare,
Govt. of NCT of Delhi,
Canning Lane,
K.G.Marg,
New Delhi

.....Contemnors.

(By Advocate: Shri Rajendra Pandita)

ORDER

S.R.Adige, VC(A).

Heard both sides on CP No. 347/2000.

2. It is not denied that pursuant to the Tribunal's order dated 30.8.99 in OA No. 1686/95, a review DPC was held by respondents on 29.11.2000 (as the sealed cover is reported to have been misplaced for which the erring official have reportedly been taken up separately) and applicant has been regularised w.e.f. 17.6.94.

3. Applicant's claim for regularisation from 13.7.82 cannot be adjudicated in a C.P. It is open to him to agitate the same separately in accordance

34

- 2 -

with law, if so advised. Giving leave to applicant
as aforesaid, the CP is dropped. Notices discharged.

A. Vedavalli
(DR. A. VEDA VALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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